

Implementation of Palekar Award

2139. SHRI E.S.M. PAKEER MOHAMED : will the Minister of LABOUR be pleased to state :

(a) the number of newspaper establishments in Tamil Nadu that have so far implemented the Palekar Award ;

(b) the number of managements which have challenged the Award in the Courts of Law ; and

(c) what steps Government are taking to settle the dispute and expedite the implementation of the Award by all concerned at the earliest ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c). According to the information received from the State Government, 106 Newspapers have implemented Central Government orders on Palekar Award in full and one Newspaper has implemented it in part. Only one newspaper has not implemented the Award. None of the managements in the State have challenged the Palekar Awards in the Courts of Law. State Government being the appropriate authority to secure implementation of Central Government orders on Palekar Award is taking action against the newspapers which have not implemented the orders.

Requirement of Rice, Sugar, Pulses of Tamil Nadu

2140. SHRI E.S.M. PAKEER MOHAMED : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the total requirements of rice, sugar and pulses for the year 1985-86 of Tamil Nadu ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : Of the commodities referred to only rice and sugar are supplied to the State Governments from the Central Pool.

The State Governments including Tamil Nadu are required every month to intimate their realistic requirement of rice from the Central Pool after taking into account the stocks available with them and procured by them locally. For the months of April, 1985 and May, 1985 the requirement indicated by the Government of Tamil Nadu was 50,000 tonnes of rice each month.

As regards sugar, under present policy of partial control, the allocation of monthly levy sugar quotas is not based on requirement or demand received from the State Government, but on the basis of certain uniform norms out of the total availability of levy sugar for allocation to State Governments. The Government of Tamil Nadu has been allotted a monthly levy sugar quota of 21,284 tonnes from October, 1983 onwards. A small quantity of sugar is also allotted for CRPF,BSF personnel deployed in the State additionally.

Subletting of Government Accommodation in DIZ Area

2141. SHRI KALI PRASAD PANDEY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it has come to the notice of Government that most of the allottees of Government accommodation have sub-let either the complete accommodation or a part of it in Delhi and are charging high rents from their tenants ;

(b) whether sub-letting the Government accommodation is illegal ;

(c) if so, whether any survey has been made in this regard, particularly in D.I.Z. area and if so, the outcome thereof ; and

(d) whether it is proposed to ask all the allottees of Government accommodation to give an affidavit to the effect that they have not sub-let the accommodation allotted to them and that they themselves are residing there ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Yes, Sir. Some cases of the type have come to the notice of the Government.

(b) Yes, Sir.

(c) A survey was made in DIZ Area in February/March '85 and about 159 cases of suspected subletting have been detected. Action under the allotment of Government Residences Rules 1963 is being taken against these allottees.

(d) No, Sir. There is no provision in the Allotment rules to give such an Affidavit.

Withdrawal of Production Unit of Films Division from Calcutta

2142. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any efforts have been made to withdraw the production unit of Films Division at Calcutta for Eastern India to Bombay ;

(b) if so, the reasons thereof ;

(c) whether his Ministry received intimation and protest against it by eminent persons ; and

(d) if so, the action Government propose to take ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) to (b). Government had issued instructions to Films Division to close down the two 16 mm production centres of Films Division at Calcutta and Bangalore by 31st March, 1985 for the following reasons :—

(i) Whereas it is desirable to produce short publicity films in regional

languages, the same can be done much more economically and efficiently by farming out these films to private regional film makers from headquarters of Films Division at Bombay. Even after setting up these centres, majority of the films are being produced by private agencies in any case ;

(ii) Now several States have set up their own Film Development Corporations. It is legitimately their function to produce regional short films and also organise their exhibition. In view of this development, Films Division should confine its activities to the national level only and leave the regional field to the State Film Development Corporations, etc.

(c) and (d). Representations have been received from some eminent persons including film makers. The decision to close down these centres has been kept in abeyance for the time being.

Horticulture and Forestry University for Himachal Pradesh

2143. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether any decision has been taken by Government on the opening of of a Horticulture and Forestry University in Himachal Pradesh for which the State Government has been pressing for a long time ;

(b) if so, the nature of the decision and the likely date by which the University would be set up ; and

(c) if not, the likely date by which a decision would be taken in this regard ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) No, Sir.

(b) Does not arise.